

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL)..... Diary No(s).10983/2020

FICUS PAX PRIVATE LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No.48452/2020 - INTERVENTION APPLICATION  
IA No.48914/2020 - INTERVENTION/IMPLEADMENT  
IA No.48669/2020 - INTERVENTION/IMPLEADMENT)

WITH

WRIT PETITION (CIVIL)..... Diary No(s).11193/2020

WRIT PETITION (CIVIL)..... Diary No(s).11194/2020

WRIT PETITION (CIVIL) Diary No(s).10981/2020

WRIT PETITION (CIVIL) Diary No(s).10993/2020

(IA No.48918/2020 - EARLY HEARING APPLICATION

IA No.48444/2020 - EARLY HEARING APPLICATION

IA No.48916/2020 - INTERVENTION APPLICATION

IA No.48443/2020 - INTERVENTION/IMPLEADMENT)

WRIT PETITION (CIVIL) Diary No(s).11018/2020

WRIT PETITION (CIVIL) Diary No(s).11041/2020

WRIT PETITION (CIVIL) Diary No(s).11048/2020

(IA No. 48494/2020 - CLARIFICATION/DIRECTION)

WRIT PETITION (CIVIL) Diary No(s).11075/2020

WRIT PETITION (CIVIL) Diary No(s).11094/2020

WRIT PETITION (CIVIL) Diary No(s).11111/2020

WRIT PETITION (CIVIL) Diary No(s).11180/2020

WRIT PETITION (CIVIL) Diary No(s).11223/2020

WRIT PETITION (CIVIL) Diary No(s).11282/2020

(IA No. 48639/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

WRIT PETITION (CIVIL) Diary No(s).11309/2020

WRIT PETITION (CIVIL) Diary No(s).11310/2020

Date : 26-05-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.R. SHAH

Counsel for the parties:

Ms. Indira Jaisingh, Sr. Adv.

Mr. C.U. Singh, Sr. Adv.

Mr. J.P. Cama, Sr. Adv.

Mr. Anand Grover, Sr. Adv.

Mr. Harminder Syal, Adv.

Mr. Manish Ku. Saran, Adv.

Mr. Jawahar Raja, Adv.  
Mr. Abhay Navagi, Adv.  
Ms. Aparna Bhat, Adv.  
Mr. Jeetender Gupta, AOR  
Mr. M.M. Sharma, Adv.  
Mr. Rakesh Shukla, Adv.

Mr. Basant R., Sr. Adv.  
Mr. Raghenth Basant, Adv.  
Mr. Liz Mathew, AOR

Mr. Anish Gupta, Adv.  
Mr. Adarsh Tripathi, Adv.  
Mr. Gaurav Srivastava, AOR

Mr. K.K. Venugopal, AG  
Mr. Tushar Mehta, SG  
Mr. B.V. Balaram Das, AOR  
Ms. Sumita Hazarika, AOR  
Mr. Sunil Fernandes, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through video conferencing.

Intervention applications are allowed.

We have heard Shri K.K. Venugopal, learned Attorney General for India, Shri Tushar Mehta, learned Solicitor General, Ms. Indira Jaisingh, learned senior counsel, Shri C.U. Singh, learned senior counsel and other counsel appearing for different parties.

Although, notices were issued in these matters but no counter affidavit has yet been filed on behalf of the Union of India.

Learned Solicitor General prays for and is granted a week's time to file counter affidavit to the writ petition(s) to enable the Court to know the stand of Union of India on different issues raised in the writ petition(s).

Let counter affidavit be filed within a week. List after a week.

We make it clear that the interim order, wherever it is granted, shall continue.

In the meanwhile, copies of the petition(s) and replies be

exchanged.

List after a week.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER